

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 3344/2024 IN C.P. (IB)/364(MB)2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2024**

**NAME OF THE PARTIES:- Omkara Assets Reconstruction Private
Limited.**

V/s

E Commerce Magnum Solution Ltd.

IN THE MATTER OF

**J.C. Flowers Asset Reconstruction Private
Limited**

V/s

E Commerce Magnum Solution Ltd.

**Section: Rule 11 of NCLT, 2016 U/s 7 of the Insolvency and Bankruptcy Code,
2016**

ORDER

IA 3344 of 2024:- Counsel, Ayush J Rajani appeared for the Financial Creditor. Counsel appeared for the Financial Creditor states at bar that in view of the admission order passed in the present Company Petition, the present Application becomes infructuous. Accordingly, **IA 3344 of 2024** is **disposed of** having become **infructuous**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)